

CENTRAL INFORMATION COMMISSION
Club Building, Opposite Ber Sarai Market,
Old JNU Campus, New Delhi - 110067.
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Decision No.CIC/SG/A/2010/000208/7126
Appeal No. CIC/SG/A/2010/000208

Appellant : Mr. Chand Singh,
S/o late Sh. Chhelu Ram,
1625-E, Dhansa Bus Stand, Najafgarh,
New Delhi-110043

Respondent : Public Information Officer
Assistant Secretary,
Delhi Electricity Regulatory Commission,
Viniyamak Bhawan, C-Block,
Malviya Nagar,
New Delhi-110017

RTI application filed on : 29/07/2009
PIO replied : 31/08/2009
First Appeal filed on : 30/09/2009
First Appellate Authority order : 16/10/2009
Second Appeal Received on : 27/01/2010
Notice of Hearing Sent on : 09/02/2010
Hearing Held on : 12/03/2010

Sl.	Information Sought	PIO's reply
a.	Can private land be utilized for establishment of transformer for supply of electricity to Consumers of its providers in residential area. If yes, intimate authority, terms and condition for utilization to such private land for public purpose.	As per Delhi Electricity Supply Code and Performance Standards Regulations, 2007, the Regulation concerning the sub-station space for EHT/EHT supply is dealt in Regulation 33(copy enclosed.)
b.	If private land in which the transformer was installed by supplier of electricity is needed for personal utility, who is responsible for its shifting to a public place owner to get it vacated?	As per present norms, the consumer has to pay for the shifting charges.
c.	If the transformer existed in the land for laying electricity infrastructure in the unauthorized/residential colonies? Can a supply line of electricity be drawn over any private land/private houses for the above purposes?	c. & d. The electrical infrastructure laid in the colonies/residential areas has to conform to the Indian Electricity Rules, 1956.
d.	If the transformer is existed in the private land for agricultural purposes, is consent of the land owner concerned is mandatory for provision of electricity to nearby residential areas/unauthorized colonies? If not, a copy of rules & regulations on subject matter may be furnished to undersigned for information and further needful.	

Grounds for First Appeal:

Irrelevant information.

Order of the First Appellate Authority:

That Appellant had a consumer grievance.

Grounds for Second Appeal:

Irrelevant information.

Relevant Facts emerging during Hearing:

The following were present

Appellant: Mr. Chand Singh;

Respondent: Absent;

The Appellant is seeking answers to queries regarding certain situations. Effectively he wants clarifications of how the public authority might take certain views or decisions. The PIO has given replies with which the Appellant is not satisfied. However, what the appellant really wants is not information as defined under Section 2(f) of the RTI Act.

Decision:

The appeal is dismissed.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
12 March 2010

(In any correspondence on this decision, mention the complete decision number.)^{Rnj}